

रेलवे मंत्रालय में उपमंत्री (श्री शाहनवाज खाँ) : (क) एन० डब्ल्यू० आर० एम्पलाईज कोर्पोरेटिव क्रेडिट सोसायटी, लाहौर ।

(ख) और (ग). सभी सदस्यों पर बकाया कर्ज की रकम का व्योरा उपलब्ध नहीं है, क्योंकि लाहौर स्थित सोसायटी ने इसका व्योरा नहीं दिया है । लेकिन बंटवारे से पहले वसूली को जो सूचियां सोसायटी ने भेजी थीं, उनमें कुछ सदस्यों के नाम बकाया कर्ज का व्योरा दिया गया था और उसी आधार पर रेल-प्रशासनों ने सम्बन्धित सदस्यों से कर्ज वसूल किया है ।

(घ) विस्थापित व्यक्ति (ऋण-समंजन) अधिनियम, १९५१ [Displaced Persons (Debt Adjustment) Act, 1951] के अधीन एन० डब्ल्यू० आर० एम्पलाईज कोर्पोरेटिव क्रेडिट सोसायटी लिमिटेड, लाहौर के प्रतिरूप एक सोसायटी भारत में बनाई गयी थी और उसी नाम से दिल्ली सहकारी समितियों के रजिस्ट्रार ने उसे २५-७-१९५३ को रजिस्टर किया था । अब दिल्ली सहकारी समितियों के रजिस्ट्रार ने सोसायटी को समाप्त करने का आदेश दिया है और एक समापक (liquidator) नियुक्त किया गया है ।

(ङ) जी हाँ ।

Examination for Inspectors of Post Offices

1980. { Shri Buta Singh:
Shri Gulshan:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that several representations were received by the Director General of Posts and Telegraphs to relax minimum standards both in aggregate and each subject in the Examination for Inspectors of Post Offices held in 1961;

(b) whether it is also a fact that in the above-mentioned examination all

the 114 vacancies were reserved for the members of scheduled castes and scheduled tribes and nine candidates belonging to scheduled castes tribes were selected; and

(c) if so, steps Government propose to take to fill up the remaining 105 reserved vacancies?

The Minister of Transport and Communications (Shri Jagjivan Ram):
(a) Yes, Sir.

(b) Yes, the reserved vacancies were 115.

(c) The unfilled reserved vacancies excluding those which have lapsed will be carried forward. It is also under examination to see what measures should be adopted for securing the full quota of Scheduled Caste/Tribe candidates for the posts of Inspector of Post Offices.

Scheduled Caste and Scheduled Tribe P. & T. Employees

1981. { Shri Buta Singh:
Shri Gulshan:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that communal rosters are maintained for the confirmation of Scheduled Caste and Scheduled Tribe employees in all the P & T Circles;

(b) if so, the total number of postal clerks confirmed by the Superintendent of Post Offices, Chanda in 1958, 1959, 1960 and 1961; and

(c) the number of Scheduled Castes and Scheduled Tribes out of them in each of the years?

The Minister of Transport and Communications (Shri Jagjivan Ram):
(a) Yes, Sir.

(b) and (c). The Chanda Postal Division was constituted on the 27th

February, 1961 by bifurcating the Chanda and Bhandara Districts from the Nagpur Postal Division. A statement showing the details of clerks confirmed in the Nagpur Postal Division during the years 1958, 1959, 1960 and 1961 (between the 1st January and 26th February, 1961) and in the Chanda Postal Division during the year 1961 (between the 27th February and 31st December, 1961) is laid on the Table of the House. [See Appendix III, annexure No. 23].

Acquisition of Agricultural Land

1983. Shri H. C. Soy: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that on account of land acquisition proceedings, on an increasingly large scale for numerous development projects, big and small, at the Central and State levels, agricultural land is shrinking, and a large number of agricultural families are being displaced with no alternative employment and are being reduced to temporary, landless unskilled labourers, specially in Bihar, Bengal, and Orissa industrial zone;

(b) whether it is a fact that afforestation policy of State Governments on big scales leaves no room for further agricultural expansion; and

(c) if so, the steps being taken to give them alternative employment on permanent basis?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) and (b). The general policy of the Government is to avoid as far as possible acquisition of good agricultural land for non-agricultural purposes. When such acquisition for development projects becomes necessary, effort is made to provide alternative land to the persons affected and other ameliorative measures are also taken for their rehabilitation. The new projects also offer fresh opportunities for gainful employment to those who may be evicted from such lands.

There is no shrinkage of area under agriculture in consequence of acquisition. The area sown has shown a progressive increase since 1949-50.

(c) No. According to the National Forest Policy, 1/3rd of the total area of the country should be maintained under forests. However, efforts are also being made to utilise wastelands for agricultural production.

Agricultural and Livestock Produce

1984. { Shri K. N. Pande:
Shri Mulchand Dube:

Will the Minister of Food and Agriculture be pleased to state:

(a) the action Government have taken for grading and standardisation of agricultural and livestock produce and regulation of market and marketing practices; and

(b) the result of steps taken by Government in this connection?

The Minister of State in the Ministry of Food & Agriculture (Dr. Ram Subhag Singh): (a) Grading and standardisation of agricultural and livestock produce is being done under Agmark since 1938, under the provisions of the Agricultural Produce (Grading and Marketing) Act, 1937. This Act is of a permissive nature. For the purpose of export, however, compulsory grading of some of the commodities has been introduced by taking recourse to Section 19 of the Sea Customs Act, 1878.

Regulated markets are being set up under the State Agricultural Produce Markets Acts. All States except U. P., Assam, West Bengal and Kerala have already enacted necessary legislation in this regard. The remaining States are also taking steps to pass necessary legislation in the near future.

(b) The grading under Agmark in the internal market has helped the producer to get a better return for the produce he sells and the consumer to get products of guaranteed purity. In